## GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:1251
ANSWERED ON:12.12.2013
SALE OF POWER BY PRIVATE DISTRIBUTION COMPANIES
Alagiri Shri S.; Jaiswal Shri Gorakh Prasad

## Will the Minister of POWER be pleased to state:

- (a) whether the private power distribution companies have been authorized by the Government to sell power even if they do not have any surplus power available with them;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the details of power sold by the private power distribution companies even when they did not have surplus power available with them during each of the last three years along with the details of those benefited from the same?

## **Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER ( SHRI JYOTIRADITYA M. SCINDIA )

- (a) & (b): Yes, Madam. The distribution companies are authorized under the Act to sell power to any person. The last proviso of Section 14 of the Electricity Act, 2003 provides as under:
- `Provided also that distribution licensees shall not require a licence to undertake trading in electricity. Accordingly, distribution companies are authorized to trade in electricity.`
- (c): The Central Electricity Regulatory Commission (CERC) compiles data on short-term bilateral transactions through inter-state trading licensees and, as per data details given by CERC, power sold by the private power distribution companies for the years 2010-11, 2011-12 and 2012-13 respectively are provided in Annex-I, II & III.